

**GOVERNMENT OF INDIA
COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3530
ANSWERED ON:15.12.2006
FOREIGN COMPANIES IN INDIA
Badiga Shri Ramakrishna

Will the Minister of COMPANY AFFAIRS be pleased to state:

- (a) the number of foreign companies operating in India at present, State-wise ;
- (b) the number of foreign companies registered during the last three years ;
- (c) whether the Government receives revenue by way of fees etc. for filing of various documents ;
- (d) if so, the details of amount received from these companies during each of the last three years; and
- (e) the concessions /facilities provided by the Government to such companies ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

(a) At present, 2069 foreign companies incorporated outside India have established their place of business in India u/s 592 (1) of the Companies Act 1956. The State-wise break up is as under:

State	No. of foreign companies operating in India
Andhra Pradesh	26
Bihar	01
Delhi	1280
Gujarat	15
Haryana	57
Jammu & Kashmir	01
Karnataka-	159
Kerala	07
Madhya Pradesh	03
Maharashtra	361
Orissa	05
Pondicherry	01
Rajasthan-	02
Tamil Nadu	75
Uttar Pradesh	14
West Bengal	62
Total	2069

(b) The number of foreign companies registered during the last three years are as under :

Sl. No	Financial Year	No. of foreign companies
01	2003-04	152
02	2004-05	167
03	2005-06	211

(c) Yes Sir.

(d) The amount of fee received from these companies during the last three years is as under:

Sl. No.	Financial Year	Amount of fee etc. received from these companies for filing various documents (in Rupees)
01	2003-04	2,63,17,225
02	2004-05	3,41,54,075
03	2005-06	3,56,45,689

(e) Companies as are incorporated outside India and have established places of business in India are regulated as per provisions of Part-XI (read with other relevant provisions) of the Companies Act, 1956. The compliance with statutory framework is not based on any concessions/ facilities to such companies.